

18

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No 915/99

Date of Order : 18.6.99

BETWEEN :

G.Satyanarayana

.. Applicant.

AND

1. The Post Master General,
A.P., Hyderabad.

2. The Senior Supdt. of Post Offices,
Prakasam Division, Ongole.

3. Thoganti Suresh

4. Unnam Narasimha Rao .. Respondents.

Counsel for the Applicant

.. Mr.P.Krishna Reddy

Counsel for the Respondents

.. Mr.Phalguna Rao

CORAM :

HON'BLE SHRI B.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Smt.Sarada for Mr.P.Krishna Reddy, learned counsel
for the applicant and Mr.Phalguna Rao, learned standing
counsel for the respondents.



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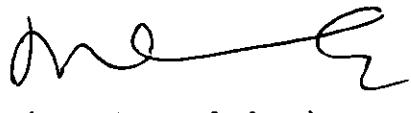
2. The main grievance of the applicant is that his case is not considered for the post of EDBPM, Kalavala under Sub Post Office even though he has submitted his application in response to the notification dated 8.4.99 (A-1). The applicant submitted that R-3 and R-4 have been issued with call letters for attending the interview. But we feel that the letter has been issued to R-3 and R-4 for verification of the application. Probably the applicant as his application may be only is not called for verifying the application. Hence this OA.

3. If it is necessary to call for the applicant also for verification the same should be done. If not his case also should be considered along with the others, ^{if the} ~~the applicant may have~~ submit ^{an} application atleast a week before the start of the selection proceedings ~~either~~ written, viva-voce ^{or} or both. We do not consider R-3 and R-4 ~~or~~ necessary parties in this OA. Hence their names should be deleted.

4. With the above directions the OA is disposed of.

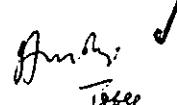
No costs.


(B.S. JAI PARAMESHWAR)
Member (Gudl.)
18/6/99


(R. RANGARAJAN)
Member (Admn.)

Dated : 18th June, 1999

(Dictated in Open Court)


JAI
PARAMESHWAR

sd

Dec 10/99

1ST AND 2ND COURT

COPY TO:-

1. HON. J.

2. HHRP M(A)

3. HSSJP M(J)

4. D.R. (A)

5. SPARE

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :
MEMBER (A)

✓ THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

✓ THE HON'BLE MR. B. S. JAI PARAMESWAR :
MEMBER (J)

ORDER: 18-698.

ORDER / JUDGEMENT

MA./RA./CP No.:

in

OA. No. 915/19.

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

O.A. CLOSED.

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
द्वारा / DESPATCH

21 JUN 1999

DISPOSED OF WITH DIRECTIONS *द्वारा दिए गए नियमों के साथ*
HYDERABAD BENCH

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO COSTS.

SRR

A. W. O. Accts
C. n. k. m
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